starred Question No. 122 in the Rajya Sabha on the 18th August, 1961 and state:

(a) whether all the forms proposed to be sent by the Press Information Bureau, Films Division, Publications Div sion and the Directorate of Field Publicity to the Central Hindi Direc torate or the Ministry of Law for translation into Hindi, have since been sent;

(b) whether some forms are yet to be sent for translation, if so, what is the number thereof, and what are the reasons for delay in sending them; and

(c) how many forms received duly translated, have been got printed with Hindi headings?]

सूबता तथा प्रतारण मंत्री (डा० वी० वी० केतकर): (क) जो, नहीं ।

(ख) २६ । इन फामों को छान-बोन हो रहो है और यह विवार किया जा रहा है कि क्या इननें से किसो परिवर्तन को झाव-इसकता है ।

(ग) जो ४ फार्म अतूदित हो कर वापिस आये थे, उनमें से ३ हिन्दों में छावाये जा चुरे हैं और चीया जभो छा रहा है।

t[THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): (a) No, Sir.

(b) 26. These forms are under scrutiny and it is being considered whether they need any changes.

(c) Three of the four forms received back duly translated have been got printed in Hindi, while the fourth is still under print.]

tf] English translation.

Advertisement Rates for insertions in English/Hindi Newspapers

268. SHRI GURUDEV: "Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the basis of fixation of advertisement rates by Government for insertions in the daily newspapers;

(b) whether there is any difference in the per column-inch advertisement rate for daily newspapers of 4 pages, 6 pages and 8 pages or above;

(c) whether there is any difference in the basis of fixation of advertisement rate for English and Hindi newspapers; and if so, what is the difference; and

(d) whether any rate increase is allowed per 1000 copies to any Hindi or English daily newspaper?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR) : (a) and (b) Each newspaper has its own tariff of advertisement rates which is fixed by taking into account a number of variable factors such as circulation, the standing of the paper, class of readership, production standards and its competitive hold on the commercial advertisement market. The Directorate of Advertising and Visual Publicity negotiates advertisement rates individually with each newspaper taking all the factors into consideration and the rate settled is the lowest contract rate (with a rebate for direct placing) and is applicable to both display and classified advertisement rates. This represents a concession on the commercial tariff rates. The advertisement rates are not fixed on the basis of pages in a newspaper. The per column-inch advertisement rate differs from paper to paper.

(c) The advertisement rates for both English and Hindi newspapers ¹ are fixed in the above manner. There

is no difference in the basis or hxation of the rate for English and Hindi newspapers.

(d) Increase in circulation of a newspaper is one of the factors taken into consideration in fixing its advertisement rates. There is, however, no arrangement to allow automatic rate increase per 1000 copies to any newspaper.

संसत्सदस्यों से प्राप्त हिन्दी-पत्र

२६९. श्रो तवार्बसिंह चौहानः क्या भाग तथा सेवानियोजन मंत्रो यह बताने को इत्या करेंगे कि इस वर्ष में अब तक उनको संसत्सदस्यों द्वारा हिन्दो में, लिखे गये कितने पत्र प्राप्त हुने और उनमें से कितने पत्रों का उत्तर (१) हिन्दो में; ब्रोर (२) अंग्रेगो में दिया गया ?

t [HINDI LETTERS RECEIVED FROM M.PS.

269. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the number of letters in Hindi so far received by him during this year from Members of Parliament and the number out of those which were replied *to* (i) in Hindi and (ii) in English?]

अस उपसंत्रो (आ) झाबिद झली): (१) संतल्तदस्यों से प्राप्त हिन्दो पत्रों को संख्या---२७।

(२) उनमें २५ पत्रों का उत्तर हिन्दी में दिया गया । यंग्रेजी में किसी भो पत्र का उत्तर नहीं दिया गया ।

t[THE DEPUTY MINISTER or LABOUR (SHRI ARID AU):

(i)	Number	of	letters	in
	Hindi	receive	d	from
	Members	of]	Parlia
	ment			27
	ment	••		21

t[] English

i) to Questions
(ii) Number out of those which were replied to

(i) in Hindi ... 25

(ii) in English ... nil.]

परमाणु ज्ञक्ति अविनियम का संशोधन करने को प्रस्थापना

२७०० श्री भगवत नारायण भागंव : क्या प्रघान मंत्री यह बताने का क्रा करेंगे कि :

(क) क्या परमाणु ञदित ग्रवितियन का संगःवन करनेको काई प्रस्थापन सरकार के विचाराधोन है,

(ख) यदि हां, तो किस उद्देश से अविनियम का संश:वन करने का विचार है ; श्रौर

(ग) पुरःस्थापित किये जाने वाले संशोधनों को रूपरेखा क्या है ?

t [Proposal to amend the Atomic Energy Act

270. SHRI B. N. BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to amend the Atomic Energy Act;

(b) if so, what is the purpose for which it is proposed to amend the Act; and

(c) what are the draft amendments proposed to be introduced?]

प्रवान जंत्री तथा परमाणु शक्ति विभाग के भारसाधक (श्री जवाहरलाल नेहरू) : (क) जी, हां।

(ख) वर्तमान परमाणु अवित अधिनियम १९४६ में पास हुआ था। इस समय न्यू-क्लीयर साइंस और इससे संबंधित टैक्ना-

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